

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 60 of 2013**

**Dated: 18<sup>th</sup> April, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Daman Industries Association**  
**Versus**

**... Appellant(s)**

**Electricity Department of Daman**  
**& Diu & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s):

Mr. Paban K. Sharma

Counsel for the Respondent(s):

Mr. Mr. Anand K. Ganesan  
for R.1

Mr. Ankit Jain for JERC

Mr. Anish Garg, Dir.(Finance), JERC

**ORDER**

Inspite of the directions given by this Tribunal directing the Appellant to arrange for issuance of public notice, the learned counsel has not taken steps. He requests for one more opportunity to take urgent steps for issuance of public notice. Accordingly, time is granted and he must ensure the publication of the Public Notice without causing further delay.

All the respondents have taken notice in this matter.

Mr. Anand K. Ganesan, learned counsel appearing for Respondent no.1 seeks sometime to file reply. He is directed to file reply on or before 10<sup>th</sup> May, 2013 after serving copy on the other side.

Mr. Ankit Jain undertakes to file vakalatnama on behalf of Respondent no. 2-Commisison and seeks time to file reply. He is also directed to file reply on or before 10<sup>th</sup> May, 2013 after serving copy on the other side.

Post the matter on **16.05.2013**. In the meantime, public notice be issued.

**(Rakesh Nath)**  
**Technical Member**

Vs/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**